

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/3099/2021

This the 26th day of April, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)

Mohd Ashraf Bhat, age 47 years, S/o Mohd RAMzan Bhat, R/o
Amlar Tral Distt. Pulwama.

.....Petitioner

(Advocate: Mr. Sheikh Younus)

Versus

1. Financial Commissioner, Health and Medical Education Department, Civil Secretariat, J&K, Jammu.
2. Director, Indian Systems of Medicine, Kashmir/Jammu.
3. Deputy Director, Indian Systems of Medicine, Kashmir/Srinagar.
4. In-charge Officer, Government Unani Hospital, Shalteng, Srinagar.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER [O R A L]

Hon'ble Mr. Dinesh Sharma, Member (A):

At the outset, learned counsel for the applicant submits that he would be satisfied if some time bound direction is given to the respondents to allow the petitioner to undergo Indian System of Medicine training course at Government Unani Hospital, Sheltneg, Srinagar as has been deputed vide order No. 331-DISM of 2019 dated 23.07.2019.

2. Looking to the limited nature of plea made by the learned counsel for the applicant, respondents are directed to consider the prayer for allowing the petitioner to undergo Indian System of Medicine training course at Government Unani Hospital, Sheltneg, in

accordance with rules and regulations within a period of two weeks from the date of receipt of a copy of this order by a reasoned and speaking order under intimation to the petitioner.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.

4. No order as to costs.

(DINESH SHARMA)
MEMBER (A)

JNS

(RAKESH SAGAR JAIN)
MEMBER (J)